

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.247/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking directions for payment of compensation towards allowed Change in Law events (in terms of supplementary invoices raised by GMR Warora Energy Limited) and execution/implementation of Orders passed by this Commission in terms of Judgment dated 03.03.2023 passed in Civil Appeal No. 684 of 2021 and Judgment dated 20.04.2023 passed in Civil Appeal No. 11095 of 2018 & Batch, and order dated 03.07.2023 and 12.07.2023 in MA No. 1325 of 2023 in Civil Appeal No. 39 of 2021 and Order dated 14.07.2023 in MA No. 1479 of 2023 in Civil Appeal No. 39 of 2021 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH and DD Power Corporation Limited in relation thereto.

Petitioner : GMR Warora Energy Limited (GWEL)

Respondent : DNH and DD Power Corporation Ltd. (DNHPCL)

Date of Hearing : **18.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, GWEL
Shri Yashaswi Kant, Advocate, GWEL
Ms. Juhi Senguttuvan, Advocate, GWEL
Ms. Swapna Seshadri, Advocate, DNHPCL
Shri Anand Ganesan, Advocate, DNHPCL
Ms. Ritu Apurva, Advocate, DNHPCL
Shri Sarthak Sareen, Advocate, DNHPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the parties are engaged in the discussion to mutually settle all the outstanding dues/claims including the claims raised in the present case and accordingly, the hearing in the matter may be deferred. Learned counsel for the Petitioner further submitted that in a similar Petition No. 126/MP/2022, the same parties are conducting meetings on a regular basis to settle the outstanding dues and the present matter may be listed along with Petition No. 126/MP/2022. Learned counsel for the Respondent supported the submissions made by the learned counsel for the Petitioner and submitted that the parties may be permitted to file an affidavit indicating the outcome of the said settlement process.

2. Considering the request of the learned counsel for the parties, the Commission adjourned the matter and directed the parties to file an affidavit indicating the outcome of the settlement process, as stated, within eight weeks.

3. The Petition will be listed for the hearing along with Petition No. 126/MP/2022 on **10.4.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)